

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.NO.80/2001

Friday this the 23rd day of February, 2001

CORAM

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

N.K.Krishnan Nair,
S/o Krishnan Nair,
Head Clerk, Ofice of the
Executive Engineer (Construction)
Southern Railway, Ernakulam,
residing at Kannampallil Matham,
Maruthurvattom PO
Cherthala, Alappuzha Dist.

...Applicant

(By Advocate Mr. TCG Swamy)

v.

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office, Park Town PO,
Chennai.3.
2. The Chief Engineer, Construction,
Southern Railway, Egmore,
Chennai.8.
3. The Executive Engineer
(Contruction), Southern Railway,
Ernakulam Junction,
Ernakulam.
4. The Divisional Personnel officer,
Southern Railway, Trivandrum
Division, Trivandrum.14
5. Chief Workshop Manager,
Singal & Telecommunication Workshop,
Southern Railway,
Podanur,Coimbatore Dist.

...Respondents

(By Advocate Mr.KV Sachidanandan (rep.)

The application having been heard on 23.2.2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is working as Head Clerk in
the Office of the Executive Engineer (Construction),
Southern Railway, Ernakulam has filed this application
impugning the order dated 20.12.2000 (Annexure.A1) to

contd....

the extent that he is transferred from the present post of Head Clerk in the same scale to Trivandrum Division. Aggrieved by the order the applicant has made a representation on 25.12.2000 which is yet to be considered and disposed of.

2. The applicant has sought to set aside the order to the extent it affects him and for a direction to the respondents for consequential benefits.

3. When the application came up for admission, learned counsel appearing for the respondents states that the application may be disposed of permitting the applicant to make a representation to the second respondent and with a direction to the second respondent that if such a representation is received, the same shall be considered and disposed of with a speaking order keeping the relief of the applicant in abeyance till an order is communicated on the applicant.

4. Learned counsel for applicant states that the applicant will be satisfied if such a direction is given.

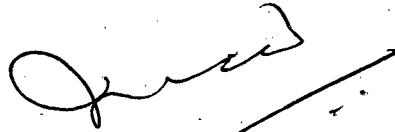
5. In the result, in the light of the submission of the counsel on either side, the application is disposed of permitting the applicant to make a representation to the second respondent against the impugned order within two weeks from today and with a direction to the second respondent that if such a representation is received, the same shall be considered and disposed of as expeditiously as possible. We also direct that till an order on the representation of the applicant is communicated on him, the applicant shall

contd....

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not be relieved from the present place of posting. There is no order as to costs.

Dated the 23rd day of February, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

S.


A.V. HARIDASAN
VICE CHAIRMAN

List of annexure referred to:

Annexure A: true copy of the Office Order
No.C/49/2000 dated 20.12.2000 issued by
the 2nd respondent.

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